

collusion with each other killed brother of informant.

4. Learned counsel for the petitioner submits that the petitioner is innocent and has falsely been implicated in this case . Only suspicion has been raised against this petitioner. Informant is no eye witness to the alleged occurrence . There is delay of 4 days in lodging the F.I.R., for which there is no plausible explanation for the same . At best, it is a case of last seen with the deceased.

5 . Learned counsel for the State opposed the prayer for bail and submitted that there is specific allegation against the petitioner that he along with other co-accused persons killed the deceased. It is further submitted that it was the petitioner and other co-accused persons who took away the deceased along with them and thereafter deceased was left in dead condition .

6. Considering the nature of accusation and gravity of offence , prayer for pre-arrest bail of the petitioner is rejected.

(Prabhat Kumar Singh, J)

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